





**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

**O. A. No. 130 of 2023 (EZ)**

**Awadhesh Kumar Pandey**

**Applicant**

**Versus**

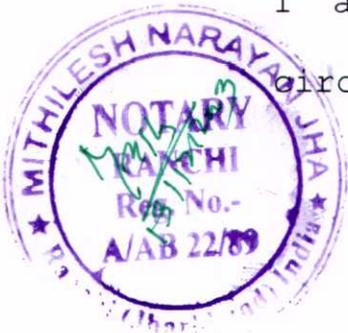
**State of Jharkhand & Ors.**

**Respondent**

**Affidavit on behalf of Jharkhand State  
Pollution Control Board, Respondent No. - 03  
in compliance of order dated 11/07/2023.**

I, Yatindra Kumar Das, son of Late K. K. Das  
presently posted as the Member Secretary, Jharkhand  
State Pollution Control Board, H.E.C, Dhurwa, Ranchi  
and am duly authorized and here by solemnly state  
and affirm as follows :-

1. That, at present, I am working and posted as the  
Member Secretary, Jharkhand State Pollution  
Control Board, H.E.C, Dhurwa, Ranchi and as such,  
I am well acquainted with all the facts and  
circumstances of this case.



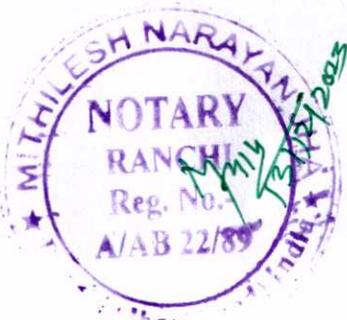
Notarised under Notaries Act 1952  
& Notaries Rules 1956 By Govt. of  
Jharkhand (Ranchi) (India)

Ret.No. 113  
Date 11/3/2023  
13 DEC 2023

①

2. That, I have gone through the order dated 03/10/2023 passed by the Hon'ble NGT, EZB, Kolkata and has understood the contents therein.
3. That, I have been authorized to swear this affidavit on behalf of the Jharkhand State Pollution Control Board (JSPCB) by the Competent Authority. Further it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that in light of the direction issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in order dated 03/10/2023 in the present matter accordingly, the Jharkhand State Pollution Control Board vide Ref. No. B-2391 dated 17/10/2023 nominated the Regional Officer, Regional Office - Cum - Laboratory, Jamshedpur of JSPCB as the Nodal Officer on behalf of the JSPCB and has informed the other committee members about the same.

Photocopy of the Board's  
Letter No. B-2391 dated



17/10/2023 is enclosed  
herewith as **Annexure - 'A'**.

5. That, it is humbly stated and submitted that the inspection of the said site in question was carried out by the Committee members (as constituted by the Hon'ble Tribunal in its order dated 03/10/2023) in presence of Sri Nishant Dhoot, Director; Sri Vinod Debuka, Director & Sri Shankar Agrawal, Director on 02/11/2023. The Inspection Report of the same was submitted by the Regional Officer, Regional Office - Cum - Laboratory, Jamshedpur of JSPCB vide Letter No. 1390 dated 22/11/2023. The recommendations of the Committee are reproduced herein for the sake of brevity: -

**"Recommendation -**

- 1. The industry should inform to the concerned Authorities (i.e. DC, JSPCB, CPCB) about the Date of Start of Plant operation.**
- 2. On synchronization of the Plant process after starting, Plant should carry out the Stack and Ambient Air quality monitoring through 3<sup>rd</sup> Party (JSPCB Authorized/ NABL Accredited) and result should be submitted to concerned Authorities. Plant shall also ensure about the operation of**



OCEMS and its data transfer to JSPCB and CPCB server.

3. The JSPCB may also carry out the Stack & Ambient and Water quality monitoring jointly with CPCB and DC - Saraikela (as per committee constituted by Hon'ble NGT).

4. The Industry may be directed to Construct/maintain the Road of Vill Masleva (from Plant to Highway) under CSR activities, with necessary permissions from Local Gram Panchayat and Administration. Tree plantation should also carry out on Roadsides."

Photocopy of the Letter No.

1390 dated 22/11/2023 is

enclosed herewith as

**Annexure - 'B'.**

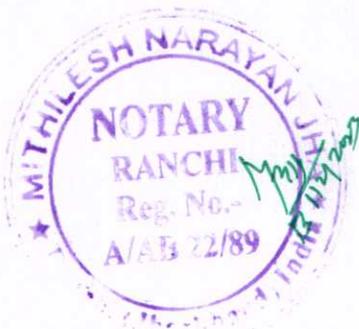
6. That, it is further humbly stated and submitted that the Regional Officer, Regional Office - Cum - Laboratory, Jamshedpur of JSPCB vide Letter No. 1452 dated 10/12/2023 has informed that the violation period of Unit when it was in operation is from 26/09/2023 to 01/11/2023 (i.e. 37 days).

Photocopy of the Letter No.

1452 dated 10/12/2023 is

enclosed herewith as

**Annexure - 'C'.**



5

7. That, it is humbly stated and submitted that the JSPCB vide Letter No. B-2722 dated 12/12/2023 has issued a show cause notice to the Unit in question by computing the amount of Interim Environmental Compensation.

Photocopy of the Letter No. B-2722 dated 12/12/2023 is enclosed herewith as **Annexure - 'D'**.

8. That, this Counter Affidavit is filed bonafide and in the interest of justice.

9. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

*Yatiendra Kumar S*

DEPONENT

**VERIFICATION:**

Verified at Ranchi on this the day of <sup>13<sup>th</sup></sup>..... December, 2023 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

*Mmk*  
*13/12/2023*

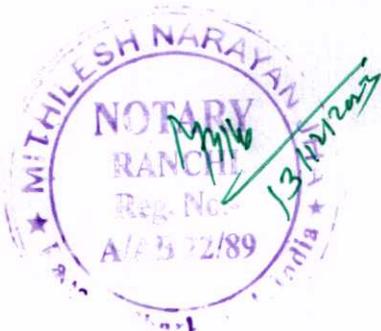
**NOTARY PUBLIC  
RANCHI**

*Yatiendra Kumar S*

DEPONENT

Authorised under Notaries Act 1952  
& Notaries Rules 1956 by Govt. of  
Jharkhand Ranchi (India)

Ref. No. 2066 Date: 13 DEC 2023





## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Deputy Commissioner,  
Saraikela-Kharsawan.  
The Regional Director,  
CPCB Regional Directorate,  
Kolkata.

**Sub: - Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in order dated 03/10/2023 in O. A. No. 130/2023/EZ in the matter of Awadhesh Kumar Pandey versus State of Jharkhand & Ors. - Regarding.**

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench in its order dated 03/10/2023 in O. A. No. 130/2023/EZ in the matter of Awadhesh Kumar Pandey Versus State of Jharkhand & Ors. has made certain observations and issued certain directions (Copy enclosed). The relevant portion of which are as below: -

*"2. The Applicant has filed this Original Application alleging that the Respondent No.5, M/s. D. D. Steel & Power Limited is continuously discharging the pollutants despite previous closure order.*

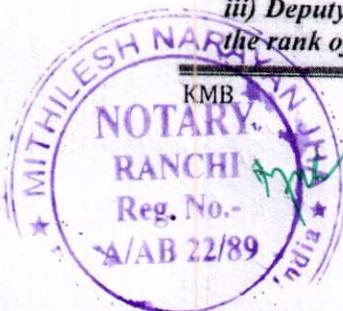
*3. It is alleged that highly polluting industrial effluents are being discharged directly into the air and nearby drains and fields also inflicting damage of local flora.*

*4. It is also alleged that the Respondent No. 5 is violating the directions given in the Closure Orders issued by the CPCB on 18.01.2016.*

*5. It is also stated that the said order was subsequently revoked on 19.08.2020 subject to condition that the unit shall operate with valid consent under the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 (H&OW(M&TBM) Rules 2016) and shall ensure continuous data transmission from online emission/effluent monitoring systems to the Central Pollution Control Board (CPCB) and State Pollution Control Board (SPCB).*

*14. Considering the allegations made out in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:-*

- i) Senior Scientist, Central Pollution Control Board;*
- ii) Senior Scientist, Jharkhand State Pollution Control Board;*
- iii) Deputy Commissioner, District - Saraikela, Kharsawan, or his representative not below the rank of Additional District Magistrate (A.D.M.).*



15. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.

16. The Jharkhand State Pollution Control Board shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit.

17. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any.

19. List on 07.11.2023."

In light of the above, it is further informed that Sri Jitendra Prasad Singh, Regional Officer, JSPCB Regional Office – cum – Laboratory, Jamshedpur (Contact No. - 9572552863; Email: - jspcb.jsr@gmail.com) is nominated as the nodal officer and member of the committee on behalf of JSPCB to look into this matter. This is for your information and necessary action please.

Thanking You.

Encl: As above.

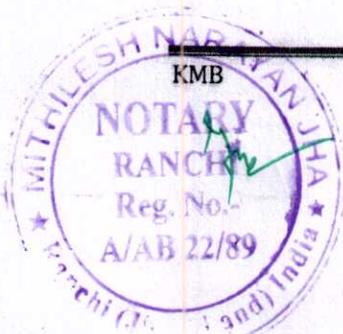
Yours sincerely,  
Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No... B-2391

Ranchi, Dated.. 17/10/2023

Copy to: Sri Jitendra Prasad Singh, Regional Officer, JSPCB Regional Office – cum – Laboratory, Jamshedpur for information and it is, hereby directed to coordinate with the committee and submit the report to the undersigned in line with the directions issued by the Committee.

(Yatindra Kumar Das)  
Member Secretary





# झारखण्ड राज्य<sup>24</sup> प्रदूषण नियंत्रण पर्षद

क्षेत्रीय कार्यालय—सह—प्रयोगशाला, एम0बी0/15, न्यू हाउसिंग कॉलोनी  
आदित्यपुर, जमशेदपुर।

Web Site- jspcb.nic.in/ Phone- 0657-2383241/ Fax- 0657-2383905

ANNEXURE "B"

8

पत्रांक : 1390

दिनांक : 22/11/2023

प्रेषक,

राम प्रवेश कुमार  
क्षेत्रीय पदाधिकारी  
जमशेदपुर।

सेवा में,

सदस्य सचिव  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,  
राँची।

विषय :- माननीय NGT, Eastern Zone, Kolkata के द्वारा पारित आदेश के आलोक में गठित कमिटी का निरीक्षण प्रतिवेदन के संबंध में।

महाशय,

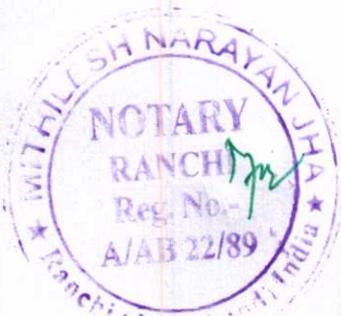
उपर्युक्त विषय के संबंध में सूचित करना है कि माननीय NGT के Application No.-130/2023/EZ द्वारा मेसर्स डी0डी0 स्टील एण्ड पावर लि0, मसलेवा, सरायकेला—खरसावाँ का निरीक्षण दिनांक—02.11.2023 को गठित कमिटी द्वारा किया गया था। गठित कमिटी का निरीक्षण प्रतिवेदन को आवश्यक कार्रवाई हेतु संलग्न कर भेजी जा रही है।

सूचनार्थ।

अनु0—यथो0।

विश्वासभाजन

  
(राम प्रवेश कुमार) 22/11/23  
क्षेत्रीय पदाधिकारी, जमशेदपुर।



## Inspection Report

123

### In the matter OA 130/2023/EZ

9

In the matter OA 130/2023/EZ (A K Pandey Vs State of Jharkhand), Hon'ble NGT vide its order dt 03/10/2023, constituted a committee and issued certain direction which is following:

*Considering the allegations made out in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:-*

- i) Senior Scientist, Central Pollution Control Board;
- ii) Senior Scientist, Jharkhand State Pollution Control Board;
- iii) Deputy Commissioner, District - Saraikela, Kharsawan, or his representative not below the rank of Additional District Magistrate (A.D.M.).

*The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.*

Accordingly, as per communication received from Deputy Development Commissioner- Saraikela, following Officials visited the alleged Site (Industry i.e. M/s D D Steel & Power Ltd) on 02/11/2023:

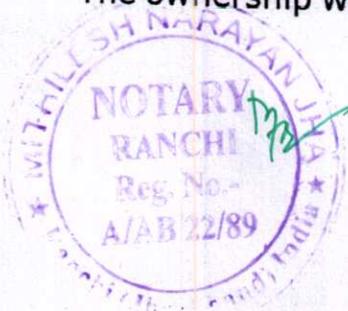
1. Sri Praveen Kumar Gagrai, Dy Development Commissioner, Dist Saraikela
2. Sri Ram Pravesh Kumar, Regional Officer, JSPCB, Jamshedpur
3. Sri Sandeep Roy, Scientist D, CPCB-RD, Kolkata

During inspection, following personnel were present from Industry side:

1. Sri Nishant Dhoot, Director
2. Sri Vinod Debuka, Director
3. Sri Shankar Agrawal, Director

#### **About Industry:**

M/s D D Steel and Power Ltd (Formerly M/s AML Steel & Power Ltd), Vill Masleva, Dist Saraikela has started their plant Operation in the Yr 2006. The ownership was changed to current Owner (i.e. M/s D D Steel and Power



2-37 9

Ltd) in the Yr 2020. The plant is having <sup>126</sup> total area of 60 acres with following manufacturing/ production facilities:

10

- DRI (Sponge Iron) Kiln: 100 TPD x 4
- Power generation through Waste Heat Recovery Boiler (WHRB): 11 MW

The ESP (with Single Pass and 2 fields) is connected with each Kiln. Common stack (height 36 m from GL) is available for Kiln #1 & 2 and Kiln #3 & 4 respectively. The Online Continuous Emission Monitoring System (OCEMS) is installed in both the Stacks and it is connected with JSPCB and CPCB server for continuous data transmission. Make/ Model of OCEMS is following:

Vendor- Forbes Marshall Private Limited

Make- CODEL

Model: DCEM 2100 Plus

ID: DCEM2100:768 (20024)& DCEM2100:767 (20027)

Industry Code: 08JH420 (CPCB).

The Calibration of OCEMS is carried out on Qtly basis. The last calibration was carried out on 06/10/2023 (**Annex-1**)

### **Status of Statutory Requirements:**

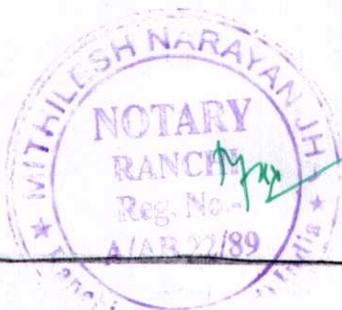
1. CTO: The Consent to Operate is granted by JSPCB Vide Ref No. JSPCB/HO/RNC/CTO-11292082/2021/684 Dated-31/12/2021 which is valid upto 31/12/2023. (**Annex-2**)
2. Authorization: The Authorization under Hazardous Waste Management, Rules 2016 is granted by JSPCB Vide Ref No. JSPCB/HO/RNC/HWM-6717793/2021/72 Dated-27/12/2021 valid up to 31/03/2026. (**Annex- 3**).
3. Permission for Water withdrawal: NOC obtained from Central Ground Water Authority (CGWA) for withdrawal of fresh water from 7 Nos. of Borewell (Vide Ref No. CGWA/NOC/IND/ORIG/2022/15004 Dt 25/03/2022) valid till 24/03/2025. (**Annex- 4**)



Handwritten signature in black ink.

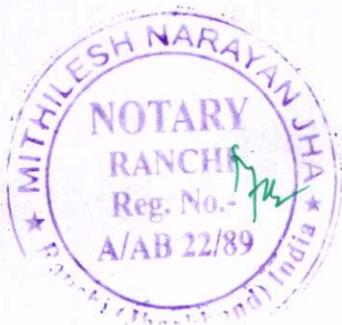
## Observation:

- 127
- (18)
- The industry was visited on 2<sup>nd</sup> November 2023 for compliance verification as per allegation made by Applicant. The Industry was found under Shut Down. As informed by Mr Nishant Dhoot, Director that all Kilns are under Shut down since 26<sup>th</sup> September 2023 for Revamping/ Renovation of the Kiln/ ESP and other associated units. In this regard, they already informed to JSPCB (vide Letter No. DDSPL/JSPCB/RO/02/2023-24 Dt 29/09/2023). However, in the said letter, date of Start of Plant operation was not mentioned. (**Annex- 5**)
  - During visit, as observed, the ESP Ducting to Kiln, Impeller Fan, Connection to Stack etc were kept in open condition as renovation and modernization work was in progress. (**Photograph-1**).
  - As the plant was under Shut down, however the historical data from data logger of OCEMS is also retrieved and as observed PM value for Kiln # I, II, III & IV was ranging between 14 – 65 mg/ Nm<sup>3</sup> (approx. value) except few days when Kilns/ ESP were under repair. (**Annex- 6**)
  - The Stack monitoring result for common Stack of Kiln # I & II, which was carried out by Third Party (M/s Environmental Laboratories & Engg Services Pvt Ltd), was found to be 74 mg/ Nm<sup>3</sup> and 86.3 mg/ Nm<sup>3</sup> for parameter PM and SO<sub>x</sub> respectively. (**Annex-7**)
  - The industry is spread over 60 acres of area. Green belt is developed over 22 acres of area (approximately).
  - The raw materials (Iron Ore, Coal, Dolomite) are stored in open area with Tarpulin cover on it. (**Photograph- 2**)
  - The industry is receiving coal from CCL (Central Coalfields Ltd) and also imports from South Africa. Blended coal is used in the process. Iron Ore is received from Barbil, Odisha region.
  - Waste Heat Recovery Boiler (WHRB) facility was available for 11 MW power generation. However, due to renovation and modernization of the plant, WHRB has been removed.



*(Handwritten signature)*

- Roads inside the plant area was found in pucca (Semi Concreted) condition. Water sprinklers have been installed on Road side to minimize the fugitive dust due to plying of Vehicles. As informed, 2 Nos. of Truck mounted (Mobile type) water tankers are also available for water sprinkling inside the plant area and adjacent Roads (Outside of the plant area). (**Photograph- 3**)
- Water is required for Industrial (Kiln Cooler) and Domestic utilities. The Water, which is used for Kiln cooler, is continuously recycled for cooling purpose only. Water from Kiln cooler is sent to primary settling chamber and sent back to cooling process. Fresh water is fed as make up water during Evaporation loss from Kiln Cooler. The daily water consumption is 70 m<sup>3</sup> (Industrial & Domestic).
- The industry is maintaining Zero Liquid Discharge (ZLD). Any type of industrial wastewater (treated/ untreated) is not discharged to outside of the plant premises. Industry has also constructed Rain water Harvesting Pond. The water collected during rainy season is utilised for gardening and sprinkling on roads.
- The Industry is having 7 Nos. of Borewell for water extraction. Necessary permissions have been obtained from CGWA.
- As per the direction of Hon'ble Supreme Court in the matter WP (C) No. 657 of 1995 DT 06/07/2012 & 14/10/2023 and Hon'ble NGT matter OA 804/2017 Dt 26/08/2019, industry has installed Env Display Board at the main Entrance of the Industry. (**Photograph- 4**).



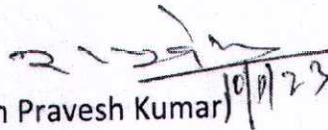
**Recommendation:**

1. The industry should inform to the concerned Authorities (i.e. DC, JSPCB, CPCB) about the Date of Start of Plant operation.
2. On synchronization of the Plant process after starting, Plant should carry out the Stack and Ambient Air quality monitoring through 3<sup>rd</sup> Party (JSPCB Authorized/ NABL Accredited) and result should be submitted to concerned Authorities. Plant shall also ensure about the operation of OCEMS and its data transfer to JSPCB and CPCB server.
3. The JSPCB may also carry out the Stack & Ambient and Water quality monitoring jointly with CPCB and DC- Saraikela (as per committee constituted by Hon'ble NGT).
4. The Industry may be directed to Construct/ maintain the Road of Vill Masleva (from Plant to Highway) under CSR activities, with necessary permissions from Local Gram Panchayat and Administration. Tree plantation should also carry out on Roadsides.



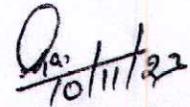
(Sandeep Roy)

Scientist D,  
CPCB-RD, Kolkata



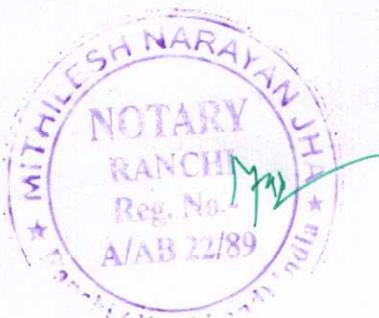
(Ram Pravesh Kumar)

Regional Officer,  
JSPCB, Jamshedpur



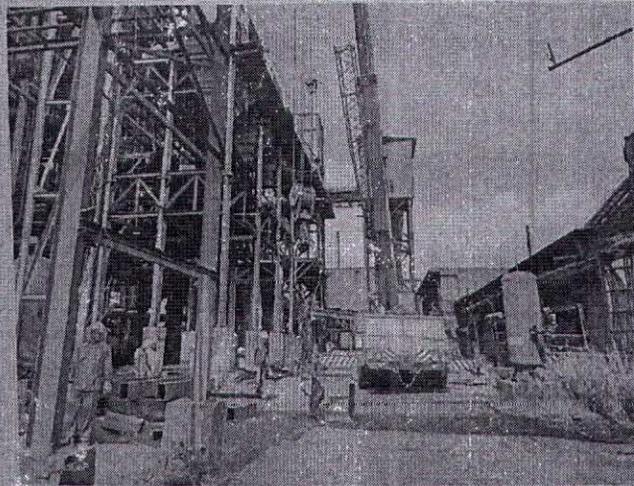
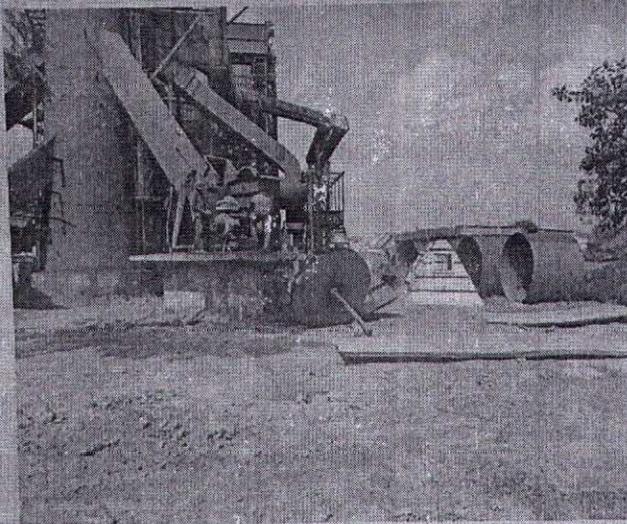
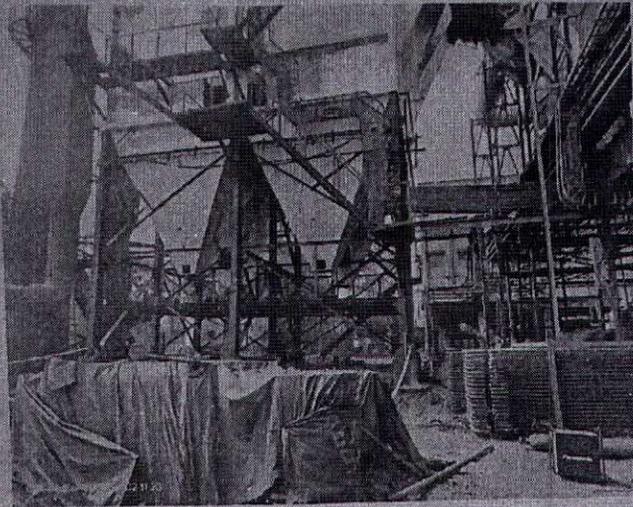
(Praveen Kumar Gagrai)

Dy Development Commissioner,  
Dist Saraikela



14

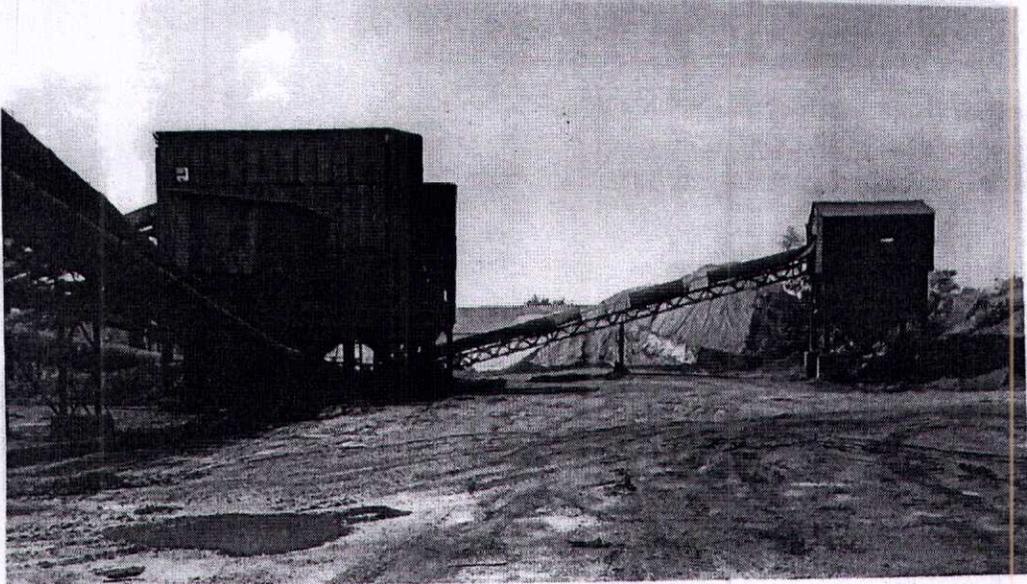
PHOTOGRAPH-1



Renovation/ Modernization work in Progress

Handwritten text and a circular stamp. The stamp contains the text "A/AB 22/89" and some illegible text around the perimeter. There is also a handwritten signature or initials "S. K. S." and the date "29/8/89" written in the center.

15



**Storage of Raw Material**

PHOTOGRAPH-3



**Water Sprinklers on Roadside**



9

**ENVIRONMENT DISPLAY BOARD**

PROBLEMS ARE DISPLAYED TO THE PUBLIC REGARDING TO AIR, WATER AND HAZARDOUS WASTE GENERATION

(i) NAME OF THE INDUSTRY / FACILITY WITH CONTACT DETAILS : D.D STEEL & POWER LIMITED  
VILL - MASLEVA, PO - KOLABIRA DIST. SARAIKELA KHARSAWAN JHARKHAND - 833220  
NAME OF CONTACT PERSON : O.M PRANSH JANDIR.  
CONTACT NUMBER : 91-985554 2345

(ii) DATE OF UPDATE OF DISPLAY : 26.10.2023

(iii) DETAILS OF UPDATE CONSENT TO OPERATE : CTO-18252082 / 2021/1689 DATED-31.12.2021  
VALID TILL - 31.12.2023  
HWM-6717793/2021/72 DATED-27.12.2021  
VALID TILL - 31.03.2026  
HAZARDOUS AUTHORIZATION : OPERATIONAL

(iv) DETAILS OF OPERATIONAL STATUS : OPERATIONAL

(v) PRODUCTION DETAILS

S. NO.	PRODUCTS MANUFACTURED (INCLUDING RECYCLING/UTILIZATION)	DETAILS OF HAZARDOUS CHEMICALS USED WITH QUANTITY AND PURPOSE	TYPE OF HW GENERATED WITH CATEGORY AS PER HWM RULES, 2016.	QUANTITY OF HW GENERATED, STORED AND DISPOSED	MODE OF TREATMENT DISPOSAL (PRE-PROCESSING, CO-PROCESSING, RECYCLING/UTILIZATION/REUSE/SLE/INCINERATOR ETC.)
1.	BURNT MOGH AND EXHAUSTED GREASE			0.158 ML	

(vi) AIR EMISSIONS:

SI NO.	SOURCE OF AIR POLLUTION (EX. BOILER/DG SET/FURNACE WITH CAPACITY IN LTR./KG. TYPE OF FUEL ETC.)	AIR POLLUTION CONTROL DEVICES (APCD DEVICES WITH STACK HEIGHT)	PARAMETERS OF MONITORED W.F.T. AIR POLLUTION (PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub> , ETC.)	
			MONITORED DATA	LIMITS / STANDARD PRESCRIBED BY SPCB/CPCB
	STACK 1 (KICM#182)	ESP #1	PM10 VALUE	125.74 mg/Nm <sup>3</sup> 60-100 mg/Nm <sup>3</sup>
	STACK 2 (KICM#384)	ESP #2	SPM VALUE	36.76 mg/Nm <sup>3</sup> 104 mg/Nm <sup>3</sup>

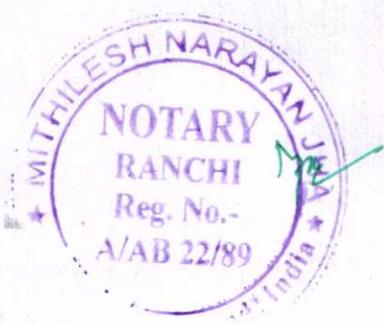
\* OCEMS CONNECTIVITY DETAILS :- DATE OF INSTALLATION: 10.06.2020  
OPERATIONAL STATUS: OPERATIONAL

(vii) EFFLUENT DISCHARGE:

SI No.	SOURCE OF EFFLUENT DISCHARGE WITH QUANTITY (EX: PROCESS WASTE WATER, DOMESTIC EFFLUENT ETC.)	TREATMENT METHOD (ETP WITH CAPACITY OR ANY OTHER METHOD)	MODE OF DISPOSAL OF TREATMENT EFFLUENT (DRAIN, SEWER, LAND ETC.)	EFFLUENT DISCHARGE MONITORING (PH, COD, BOD, TSS ETS)	
				INLET	OUTLET
THERE IS NO EFFLUENT DISCHARGE AS WATER IS RECYCLED IN CLOSED CIRCUIT AREA.					

\* OCEMS CONNECTIVITY DETAILS :- DATE OF INSTALLATION: 10.06.2020  
OPERATIONAL STATUS: OPERATIONAL

**Environment Display Board at Entrance**



*[Handwritten signature]*

**PHOTOGRAPH-1**



**Renovation/ Modernization work in Progress**

**PHOTOGRAPH-2**



**Storge of Raw Material**

**PHOTOGRAPH-3**



**Water Sprinklers on Roadside**

**ANNEXURE - I  
DISPLAY BOARD**

PROFORMA FOR DISPLAY OF INFORMATION RELATED TO AIR, WATER AND HAZARDOUS WASTE GENERATION

(i) NAME OF THE INDUSTRY / FACILITY WITH CONTACT DETAILS : D.D STEEL & POWER LIMITED  
VILL - MASLEVA, PO - KOLABIRA DIST. SARAIKELA KHARSAWAN JHARKHAND - 833220  
OM PRAKASH JANGIR,  
91-983354-2345

(ii) NAME OF CONTACT PERSON :  
CONTACT NUMBER : 26.10.2023

(iii) DATE OF UPDATE OF DISPLAY : CTO - 11232982 / 2021 / 1684 DATED - 31.12.2021  
VALID TILL - 31.12.2023

(iii) DETAILS OF UPDATE CONSENT TO OPERATE : HWM - 6717753 / 2021 / 72 DATED - 27.12.2021  
VALID TILL - 31.03.2026

(iv) HAZARDOUS AUTHORIZATION : OPERATIONAL

(iv) DETAILS OF OPERATIONAL STATUS : OPERATIONAL

(v) PRODUCTION DETAILS

S. NO.	PRODUCTS MANUFACTURED (INCLUDING RECYCLING/UTILIZATION)	DETAILS OF HAZARDOUS CHEMICALS WITH QUANTITY AND PURPOSE	TYPE OF HW GENERATED WITH CATEGORY AS PER HWM RULES, 2016.	QUANTITY OF HW GENERATED, STORED AND DISPOSED	MODE OF TREATMENT DISPOSAL (PRE-PROCESSING, CO-PROCESSING, RECYCLING / UTILIZATION / REUSE / SLF / INCINERATOR ETC.)
1.	BURNT MOBIL AND EXHAUSTED GREASE			0.108 ML	

(vi) AIR EMISSION :

SI NO.	SOURCE OF AIR POLLUTION (EX. BOILER/DG SET/FURNACE WITH CAPACITY IN LTR, /KG, TYPE OF FUEL ETC.)	AIR POLLUTION CONTROL DEVICES (APCD DEVICES WITH STACK HEIGHT)	PARAMETERS OF MONITORED W.F.T. AIR POLLUTION (PM, CO, SO <sub>2</sub> , NO <sub>x</sub> , ETC.)	
			MONITORED DATA	LIMITS / STANDARD PRESCRIBED BY SPCB/CPCB
	STACK 1 (KILN # 1 & 2)	ESP # 1	PM10 VALUE	42.57 MG / NM <sup>3</sup> 50-100 MG / NM <sup>3</sup>
	STACK 2 (KILN # 3 & 4)	ESP # 2	SPM VALUE	36.75 MG / NM <sup>3</sup> 100 MG / NM <sup>3</sup>

\* OCEMS CONNECTIVITY DETAILS :- DATE OF INSTALLATION : 10.06.2020  
OPERATIONAL STATUS : OPERATIONAL

(ii) EFFLUENT DISCHARGE :

SL No.	SOURCE OF EFFLUENT DISCHARGE WITH QUANTITY (EX: PROCESS WASTE WATER, DOMESTIC EFFLUENT ETC.)	TREATMENT METHOD (ETP WITH CAPACITY OR ANY OTHER METHOD)	MODE OF DISPOSAL OF TREATMENT EFFLUENT (DRAIN, SEWER, LAND ETC.)	EFFLUENT DISCHARGE MONITORING (D.H. COD, BOD, ISS ETS)	
				INLET	OUTLET
THERE IS NO EFFLUENT DISCHARGE AS WATER IS RECYCLED IN CLOSED CIRCUIT AREA.					

\* OCEMS CONNECTIVITY DETAILS :- DATE OF INSTALLATION : 10.06.2020  
OPERATIONAL STATUS : OPERATIONAL

**Environment Display Board at Entrance**



ANNEXURE 'C'  
136

(17)

**JHARKHAND STATE POLLUTION CONTROL BOARD**  
REGIONAL OFFICE-CUM-LABORATORY, MB/15 NEW HOUSING COLONY  
ADITYAPUR, JAMSHEDPUR.

Web Site- [jspcb.org](http://jspcb.org)/ Phone- 0657-2383241/ Fax- 0657-2383905

Dated- 10/12/23

Ref. No: 1452

From,

R.P. Kumar  
Regional Officer, Jamshedpur.

To,

The Member Secretary,  
Jharkhand State Pollution Control Board,  
Ranchi.

Sub :- **Details of the unit M/s D.D. Steel & Power Ltd at Masleva, P.O.- Kolabira,  
Dist- Saraikela Kharsawan.**

Ref :- Your Letter No.- B-2668 Ranchi, dt- 06.12.2023

Sir,

With reference to above noted subject the inspection of the unit carried out on 26.09.2023, during inspection it was found that the 2 kiln was in operation without operating ESP. This leads to dust emission from the rotary kiln. Several complain has been received regarding air polluting from plant. During inspection it was found that refurbishing and modification work of ESP, F.D., Cooler & I.D. Fan was going on which will take time.

Whereas the unit has not submitted reply of letter no.- 1007 dt- 26.09.2023.

Whereas the unit was inspected on 02.11.2023 with the committee constituted by D.C. Saraikela Kharsawan in O.A. No.- 130/2023/EZ. During inspection it was found that the unit 4 x 100 TPD DRI Plant was not in operation. The repairing and maintenance work of ESP equipment's was going on.

Hence, that the violation period of the same is 26.09.2023 to 01.11.2023 i.e. 37 days and copy of CTO is herewith attached.

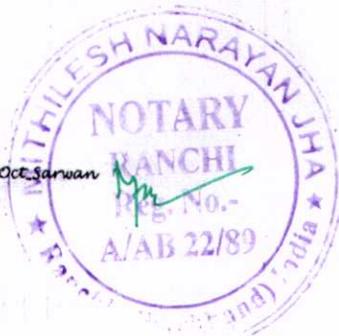
This is for information and necessary action.

**Encl :- As above.**

Yours faithfully,

  
(R.P. Kumar) 10/12/23  
R.O., Jamshedpur.

47\_Eng/23\_Oct\_Sarwan





## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004  
Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

18

Ref. Letter No.: - PC/MNGT/32/2023/B-2722.

Ranchi, Dated:-12/12/2023

From

Yatindra Kumar Das,  
Member Secretary.

To

The Director,  
M/s D. D. Steel & Power Ltd.,  
(Formerly known as: M/s AML Steel & Power Ltd.)  
Vill- Masleva, P.O.- Kolabira,  
Dist. - Seraikela Kharsawan.

**Sub: - Show-cause Notice under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 - Regarding.**

Whereas, the Unit was granted Consent to Operate (CTO) vide Board's Ref No. JSPCB/HO/RNC/CTO-11292082/2021/1684; Dated: 2021-12-31, the relevant portion of which is as follows: -

PROJECT	SITE AREA		INVESTMENT (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before expansion	155 Khata No.:6, 34, 36, 45, 50 AND 71	20 Ha	1,14,96,13,450/-	Sponge Iron (4x100TPD)- 10,000 TPM and and Electricity (WHRB)- 11 MW	31/12/2023

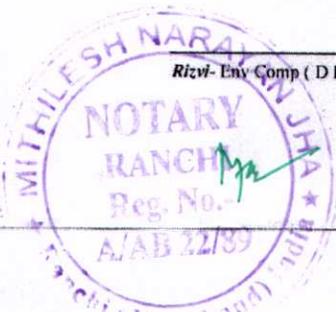
Whereas, the Regional Officer, Regional Office-cum-Laboratory, JSPC Board, Jamshedpur vide Memo No. 1008 dated 26.09.2023 has informed that the Unit was inspected on 21.09.2023 and it was found that 2 Kilns was in operation without operating the ESP attached with the same, leading to dust emission from the rotary kiln. Several complaints have been received regarding air pollution from your plant. It was also found that refurbishing and modification work of ESP, F.D. Cooler & I.D. fan is going on which will take time.

Whereas, the Regional Officer, Regional Office-cum-Laboratory, JSPC Board, Jamshedpur was directed to submit the number of days of violation by the Unit vide Board's Letter No. B - 2668 dated 06/12/2023.

Whereas, the Regional Officer, Regional Office-cum-Laboratory, JSPC Board, Jamshedpur vide memo No. 1007 dated 26.09.2023 directed the unit to operate the plant only after ESP brought in operation and submit the compliance within a week.

Whereas, the Regional Officer, Regional Office-cum-Laboratory, JSPC Board, Jamshedpur vide memo No. 1452 dated 10.12.2023 has informed that the unit has not submitted reply of letter No. 1007 dated 26.09.2023. The unit was inspected on 02.11.2023 with the Hon'ble NGT constituted committee in O.A. No. 130/2023/EZ. During inspection it was found that the unit 4x100 TPD DRI Plant was not in operation. The repairing and maintenance work of ESP equipments was going on. It was informed by the Regional Officer that the violation period of the Unit was observed from 26/09/2023 to 01/11/2023 (i.e. 37 days).

Rizvi- Env Comp ( D D Steel) SC (1)[1]/1



Whereas, the competent Authority, in view of the above has ordered to compute the Interim Environmental Compensation against the Unit as per the Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund. The calculation of Environmental Compensation is as follows:

**Nature of violation** – Non compliance of CTO conditions.

**Basis to levy the Environmental Compensation** – Pollution Index  
The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

**PI** is to be taken as **90** as the industry belongs to red category (Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units) (as per CPCB's guidelines).

**N** is to be taken as **37** days from 26.09.2023 to 01.11.2023.

**R** is to be taken as **250** (as per CPCB's guidelines).

**S** is to be taken **1.5** as the unit belongs to Large Scale as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

**LF** is to be taken as **1.25** as the population of Saraikela Kharsawan district is > 1 million. (District Census Handbook, Saraikela Kharsawan of 2011).

Therefore,

$$\begin{aligned} EC \text{ (Per day)} &= PI \times R \times S \times LF \\ &= 90 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 42,187.50/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 42,187.50/-. So, the total Environmental Compensation for 37 days comes out to be ₹ 15,60,937.50/- ~ ₹ 15,60,938.00/- (i.e. Rupees **Fifteen Lakhs Sixty Thousand Nine Hundred and Thirty Eight Only**).

Now, therefore, in view of the above, the competent authority has been pleased to give an opportunity to be heard in person on **27/12/2023** at 11:00 AM in the office chamber of the Member Secretary, to explain your part in person or through an authorized representative that why not the above said interim environmental compensation shall be imposed against the Unit on the basis of the grounds mentioned above. In case of failure to submit the reply an ex-parte order may be passed.

This issues with the approval of the competent Authority.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Ranchi, Dated 12/12/2023

Ref. No. B-2722.

Copy to: The Regional Officer, Regional office-cum-laboratory, Jamshedpur for information and necessary action.

(Yatindra Kumar Das)  
Member Secretary

